

**GOVERNMENT OF INDIA  
MINISTRY OF MINES**

**LOK SABHA  
UNSTARRED QUESTION NO. 1236  
TO BE ANSWERED ON 07.12.2015  
IRON ORE MINING**

**1236. SHRI ASHOK MAHADEORAO NETE:**

Will the Minister of **MINES** be pleased to state:

- (a) whether it is a fact that the iron mine has been acquired in the tribal dominant areas of Maharashtra especially in Surjagarh area of Garchirauli district;
- (b) if so, the details thereof including the names of the companies which have been allotted the mines and rates at which these were allotted;
- (c) the details of the rate of compensation given to the affected people for their mining land;
- (d) whether the compensation amount has been paid to all affected people; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE FOR MINES AND STEEL (SHRI VISHNU DEO SAI)**

**(a) to (e):** Under the Mines and Minerals (Development and Regulation) Act, 1957; and rules framed thereunder, the responsibility for grant of Mining Lease rests with the respective state governments. According to the information received from State Government of Maharashtra, the Surjagarh area of Garchirauli district contains approximately 123.15 million tonnes of reserves of Iron ore. M/s. Lloyds Metals & Engineers Ltd. has been granted Mining Lease by State Government of Maharashtra in the area. Surjagarh area where Iron ore reserves have been found is entirely a forest area. As Mining Lease is situated in a reserve forest area, compensation has been paid by M/s. Lloyds Metals & Engineers Ltd. as per the provisions of Forest Conservation Act, 1980 to the concerned authority. No tribal land is acquired for the purpose.

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